

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/96/2019 & M.A. NO. 60/1222/2019  
in  
ORIGINAL APPLICATION NO. 060/1511/2018**

**Chandigarh, this the 2<sup>nd</sup> day of August, 2019**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

MES No.507500, Shakti Sharn Dass, aged 71 years, S/o Sh. Gurdev Krishan, Ex. Junior Engineer, E/M, Office of Garrison Engineer (Utility), Chandimandir Cantt., resident of House No.745, Sector-21, Panchkula, Haryana, Group 'C' Pin 134109.

....Petitioner

( By Advocate: Shri Sanjay Pathania, proxy for Mr. R.K. Sharma, Advocate.

**VERSUS**

1. Sh. Sanjay Mittra, IAS, Secretary to Government of India, Ministry of Defence, South Block, New Delhi-110011.
2. Lt. Gen. S.K. Srivastava, AVSM, Engineer-in-Chief, Army Headquarters, Kashmir House, Rajaji Marg, DHQ PO, New Delhi-110011.
3. Sh. G.S. Sharma, Director General (Pers.) Army Headquarters, Kashmir House, Rajaji Marg, DHQ PO, New Delhi-110011.
4. Maj Gen. Sanjeev Jain Chief Engineer, Western Command, Chandimandir, Panchkula-134109.
5. Sh. Rakesh Sehgal, Principal Controller of Defence Accounts, Western Command, Sector 9, Chandigarh-160009.

....RESPONDENTS

(By Advocate: Shri Sanjay Goyal )

**ORDER (oral)****SANJEEV KAUSHIK, MEMBER (J)**

Advocates are abstaining from work today, in solidarity with a call given by the Punjab and Haryana High Court Bar Association. Sh. Sanjay Pathania, Advocate and Sh. Sanjay Goyal, Advocate have been deputed to appear before this Court on behalf of applicant(s) and respondent(s) respectively.

2. M.A. No. 60/1222/2019 is allowed and accompanying compliance affidavit alongwith speaking order dated 15.7.2019 (Annexure C-1) is taken on record subject to just all exceptions.

2. Learned counsel for the parties are in agreement that this C.P. may be disposed of as being satisfied.

3. Considering the request made by the learned counsel appearing for the parties and couple with the fact that the respondents have passed speaking order, therefore, this C.P. is closed more so when no adverse order is to be passed against any of the parties. Notice issued is discharged. However, the petitioner is at liberty to challenge the order now passed by the respondents in original side, if so advised.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 02.08.2019**  
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